

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 112/MP/2014

Subject : Petition under section 79 (1) (c) read with section 142 of the Electricity Act, 2003 for compliance of the Order dated 8.6.2013 passed by the Commission in Petition No. 245/MP/2012.

Date of hearing : 9.4.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Dakshin Gujarat Vij Company Limited

Respondents : Essar Steel India Limited
Western Regional Load Despatch Centre

Parties present : Shri Anand K Ganesan, Advocate, DGVCL
Shri Vaibhav Choudhary, Advocate, ESIL
Ms. Pragya Singh, POSOCO

Record of Proceedings

Learned counsel for the petitioner submitted that as per the Commission's direction, Essar Steel India Limited (ESIL) has not filed copy of the judgment of Hon`ble High Court of Gujarat. He further submitted that matter listed for hearing on 7.3.2014 before the Gujarat Electricity Regulatory Commission (GERC) has been adjourned for 18.4.2015. Learned counsel requested to post the matter any time thereafter.

2. The Commission directed ESIL to file copies of the judgment of Hon`ble High Court of Gujarat and the petition filed before GERC on or before 30.4.2015.
3. The petitioner shall be listed for hearing on 28.5.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**